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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Madhya Pradesh High Court CP NO. 11 of 2014

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

Name of the Company: Shri Avneet Goyal
V/s.
Shree Janki Overseas Pvt. Ltd.

Section of the Companies Act: Section 433 & 434, 439 of the Companies Act,
1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

This Petition is received by transfer from Hon'ble High Court of Madhya Pradesh pursuant to Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016, under rule 7 of the Companies (Transfer of pending proceedings) Rules, 2016

This petition is filed under section 433 (e) of the Companies Act, 1956.

Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016 direct the petitioner to submit all information other than information forming part of record transferred, required for admission of petition under section 7, 8, 9 of Insolvency and Bankruptcy Code, 2016 including the details of proposed IRP to this Tribunal on or before 15.07.2017 failing which petition shall stand abated.

As per the office note petitioner not furnished information required for admission of petition under of Insolvency and Bankruptcy Code, 2016.

Hence, in view of Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016, petition abated.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of August, 2017.